

18-3-1962. and that he appeared to be worried. Indications were that Shri Somnath might have disappeared or fallen overboard any time between 21:00 hours G.M.T. on the 18th when his cabin-mate last saw him and 0300 hours G.M.T. on 19th March, 1962, when the Oilman went to wake him up and did not find him in his bunk.

GRIEVANCES OF HOOGHLY PILOTS

*58. DIWAN CHAMAN LALL: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state the present position in regard to the settlement arrived at by the authorities with the Hooghly Pilots and their Association?

THE MINISTER OF SHIPPING IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR) : Attention is invited to the Statement laid on the Table of the Rajya Sabha on the 15th. June, 1962. The Hooghly Pilots resumed work on the afternoon of the 19th May, 1962, and there have been no subsequent developments.

REPRESENTATION FOR A DIRECT BOGIE FROM GWALIOR TO CALCUTTA

*59. SHRI R. S. KHANDEKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received any representation from the Chamber of Commerce, Gwalior Madhya Pradesh, for a direct composite bogie from Gwalior to Calcutta; and

(b) if so, what action Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) Yes, Sir.

(b) There is no traffic justification for a through coach between Gwalior and Howrah.

SHIFTING OF THE OFFICE OF THE POST MASTER GENERAL, CENTRAL CIRCLE, TO MP.

*60. SHRI R. S. KHANDEKAR: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether there is any proposal to shift the office of the Post Master General, Central Circle to Madhya Pradesh;

(b) if so, where it is proposed to be shifted; and

(c) when it is likely to be shifted?

THE DEPUTY MINISTER in TOT MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI B. BHAGAVATI): (a) Yes.

(b) Bhopal.

(c) As soon as the office and residential accommodation for the staff is available at Bhopal.

ENFORCEMENT OF PHARMACY ACT IN STATES

*61. DR. JAWAHARLAL ROHATGI: Will the Minister of HEALTH be pleased to refer to the reply given to Starred Question No. 81 in the Rajya Sabha on 18th of June, 1963, and state:

(a) the names of the States where Section 42 of the Pharmacy Act has been enforced.

(b) the reasons for delay in enforcing Section 42 of the Pharmacy Act in the States where it has not been enforced when sufficient registered pharmacists are available; and

(c) the steps which the Government intend to take to see that Section 42 is enforced by the defaulting States as early as possible?

THE MINISTER OF HEALTH (DR. SUSHTLA NAYAR): (a) Section 42 of the Pharmacy Act has been enforced only in Uttar Pradesh.